[3168]

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWENTY FIFTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE K.LAKSHMAN

WRIT PETITION NO: 29062 OF 2024

Between:

Nalla Padma, W/o Late Nalla Ramakrishnaiah Aged about 56 years, 10-100, Pochannapet, Bachannapet Mandal, Jamgaon (erstwhile Warangal).

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary Revenue Department Secretariat Hyderabad.
2. The District Collector, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of WRIT OF MANDAMUS declaring the action of Respondents in not remitting the compensation Amount of Rs.4,12,500/- to the petitioner's account inspite of submitting representation dated 07.10.2024 as illegal, arbitrary, contrary to the settled principles of law and consequently direct the Respondent No.2 from SBI Bank Account No. 40751236331 IFSC SBIN0020151, Branch SBI, Jangaon to the petitioners saving account forthwith in the interest of justice.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent to release the compensation amount.

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to contest W.P NO. 29062 OF 2024 as party in person as I have sufficient knowledge and am well versed in contesting my case as a party in person.

Counsel for the Petitioner: SRI VASPULA AKHIL FOR SRI L.REDDI KRISHNA KUMAR

Counsel for the Respondents: GP FOR REVENUE

The Court made the following: ORDER

THE HONOURABLE SRI JUSTICE K. LAKSHMAN

WRIT PETITION No.29062 OF 2024

ORDER:

Sri Vaspula Akhil, learned counsel for the petitioner seeks permission of this Court to withdraw this writ petition. They have also filed a letter dated 22.07.2025 to the Registry (Judicial) of this Court and made an endorsement on the bundle to that effect.

2. Permission is accorded.

3. Accordingly, the Writ Petition is dismissed as withdrawn. Miscellaneous petitions pending, if any, shall stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI L.REDDI KRISHNA KUMAR, Advocate [OPUC]
2. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. Two CD Copies

PSK.
PVL

HIGH COURT

DATED:25/07/2025

ORDER

WP.No.29062 of 2024



DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS

6

13/8/2025